

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1671/2022

PAWAN KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 17144/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 17145/2018 - EXEMPTION FROM FILING O.T.

WITH

CrI.A. No. 1672/2022 (II)

Date : 04-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
[IN CHAMBER]

For Appellant(s) Dr. Surender Singh Hooda, AOR
Ms. Rashi Choudhary, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the appellants and also perused the office report dated 13.7.2023 as per which respondent no.2 has not been served.

However, learned counsel for the appellants submits that respondent no. 2 has been served and is represented by learned counsel Mr. Manish Sharma and Mr. Bhupender Dalal, Advocates.

Registry to verify and proceed accordingly.

(JATINDER KAUR)
P.S. to REGISTRAR

(NIDHI WASON)
COURT MASTER (NSH)